

**HIGH COURT OF TRIPURA
AGARTALA**

WP(C)(PIL)22 of 2021

Court on own motion
For Respondent(s) : Mr. S.S. Dey, Advocate General.
Ms. A. Chakraborty, Adv.
Ms. N. Chakma(Saha), Adv.

**HON'BLE THE CHIEF JUSTICE MR. INDRAJIT MAHANTY
HON'BLE MR. JUSTICE S. TALAPATRA**

Order

19/11/2021

(Indrajit Mahanty, CJ)

Heard Mr. S.S. Dey, learned Advocate General appearing for the respondents.

Three affidavits have come to be filed considering the present status of investigation, the constitution of the payment of interim compensation as well as the constitution of various peace communities in the State. The same are taken on record.

Mr. Advocate General is requested to file further affidavit indicating the present status of development in the investigation into the matter that has been registered by the State of Tripura [other than those matters which are subject matter of challenge before the Hon'ble Supreme Court]. We also call upon him to provide the details and the methodology adopted by the State for computing the amount of compensation that has been awarded in favour of those persons who have suffered damages and loss to their livelihood.

List this matter on **17.12.2021**.

(S. TALAPATRA) , J

(INDRAJIT MAHANTY), CJ